HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY ,THE FIRST DAY OF MAY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 12468 OF 2025

Between:

M/s SeedWorks International Limited, Survey No. 530/A, Gowdavally Village, Medchal (Mandal), Medchal - Malkajgiri District, Telangana - 501 403 Represented by its Chief Executive Officer, Mr. Ashish Sugandh Modak S/o. Mr. Sugandh Ramchandra Modak

...PETITIONER

AND

1. State of Telangana, rep. through its Principal Secretary to Government, Revenue (CT-II) Department, Secretariat, Hyderabad - 500 001, Telangana.
2. The Commissioner of State Taxes, C.T. Complex, Nampally, Hyderabad - 500 001, Telangana
3. The Assistant Commissioner of State Tax, Jubilee Hills-1 Circle, Punjagutta, Hyderabad, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate Writ, Order or Direction. declaring that the Order bearing No. ZD360225088721A dated 28.02.2025 passed by Respondent No. 3 for the FY 2020-21 as arbitrary, illegal, bad in law, void-ab-initio, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and consequently set aside the same in the interests of justice

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings, including any recovery, pursuant to the Order bearing No. ZD360225088721A dared 28.02.2025 passed by Respondent No. 3 for the FY 2020-21, pending disposal of the above Writ Petition

Counsel for the Petitioner: SRI PRASAD PARANJAPE REP
SRI. A. V. A. SIVA KARTIKEYA

Counsel for the Respondents: SRI T. CHAITANYA KIRAN REP
SRI SWAROOP OORILLA,
SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.12468 OF 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Prasad Paranjape, learned counsel representing Sri A.V.Siva Kartikeya, learned counsel for the petitioner and Sri T.Chaitanya Kiran, learned counsel representing Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. With the consent finally heard.

3. Learned counsel for the parties, during the course of hearing, reached to a consensus. It is agreed that the impugned order dated 28.02.2025 has been passed without considering the reply of the petitioner and therefore, the said order may be set aside by directing respondent No.3 to take a decision afresh in accordance with law by considering the reply of the petitioner.

4. In view of the consensus arrived at, the impugned order dated 28.02.2025 is set aside. The petitioner shall now appear before respondent No.3 on 12.05.2025 at 11.30 AM. The said

authority shall rehear the petitioner and pass a fresh order in accordance with law.

5. Accordingly, the Writ Petition is **disposed of**, without expressing any opinion the merits of the case. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-N. SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary to Government, Revenue (CT-II) Department, Secretariat, Hyderabad - 500 001, Telangana.
2. The Commissioner of State Taxes, C.T. Complex, Nampally, Hyderabad - 500 001, Telangana
3. The Assistant Commissioner of State Tax, Jubilee Hills-1 Circle, Punjagutta, Hyderabad, Telangana.
4. One CC to SRI A. V. A .SIVA KARTIKEYA, Advocate [OPUC]
5. Two CCs to SPECIAL GOVERNMENT PLEADER FOR STATE TAX, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

B M
LS

HIGH COURT

DATED:01/05/2025



ORDER

WP.No.12468 of 2025

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

(9) PA
21/5/25